

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 5<sup>th</sup> JUNE, 2024, 10:30 A.M.**

**IA/6/GB/2020  
Cont. A/2/GB/2023  
In CP /02/GB/2019**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

|                  |   |
|------------------|---|
| In the Matter of | Dr. (Mrs.) Natasha Gohain<br>Vs<br>M/s G.M. Hospital Pvt. Ltd.<br>2. Smt. Atsunpla F. Gohain &<br>3. Mr. Bimal Ch. Deori. |
| Under Section    | U/s 213 of the Companies Act, 2013  |

For Petitioner (s) : Mr. B. Debnath, CS  
: Mr. Jitul Roy, Adv.

For Respondent (s) : Mr. G. N. Sahewalla, Sr. Adv. }  
: Mr. Anup Kumar, Adv. & } For R-1 & R-2  
: Ms. Tanusha J. Sahewalla, Adv. }  
: Mr. P. P. Das, Adv. R-3

**ORDER**

**Cont. A/2/GB/2023**

Both sides Counsel present. It is brought to notice that Hon'ble NCLAT in **Company Appeal (AT) No. 156 of 2024** has passed an order to the effect that Respondent No. 1 shall not press the contempt proceeding before the NCLT and NCLT has also been directed to dispose of Company Petition on merits. Pleading are complete in this matter.

List the main petition and connected matters on **29.07.2024**.

**IA/6/GB/2020 & CP /02/GB/2019**

In view of order passed today in Cont. A/2/GB/2023, matter adjourned to **29.07.2024**.

Sd/-  
**Satya Ranjan Prasad**  
Member (Technical)

Sd/-  
**H.V. Subba Rao**  
Member (Judicial)